



**IN THE INCOME TAX APPELLATE TRIBUNAL, RAJKOT BENCH, RAJKOT
BEFORE DR. ARJUN LAL SAINI, AM.**

&

DINESH MOHAN SINHA, JM

आयकरअपीलसं./ITA No.95/RJT/2020

निर्धारणवर्ष / Assessment Year: (2003-04)

(Hybrid Hearing)

Shri Dalsukhbhai Kadvabhai Senjaliya Prop.Nishan Enterprise Patel Chowk, Navagadh Jetpur.	Vs.	The ITO, Ward 1(1) Aaykar bhavan Rajkot.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AGRPS8048M		
(Appellant)		(Respondent)

Appellant by : Shri Chetan Agarwal, Ld. AR
Respondent by : Shri Abhimanyu Singh Yadav, Ld. Sr. DR
Date of Hearing : 12 /02 /2025
Date of Pronouncement : 13 /02 /2025

आदेश / ORDER

PER DR. A. L. SAINI, AM:

Captioned appeal filed by assessee pertaining to Assessment Year 2003-04, is directed against order passed by Commissioner Of Income Tax (Appeal), vide order dated 16/11/2018, which in turn arises out of an order passed by the Assessing Officer dated 28/02/2006 u/s 143(3) of the Income Tax Act, 1961.

2. By way of letter dated 01/01/2025 assessee submitted that he has opted benefit of the “**Direct Tax Vivad Se Vishwas Scheme, 2024**”. Form No.02 dated 28/12/2024 with acknowledgement number 783428340281224 is placed on record and requested for withdrawal of the appeal.



3. On the other hand, the Ld. Sr. DR for the Revenue did not have any objection if the said appeal is withdrawn by the assessee.

4. We have heard the matter and gone through request of the assessee and noted that assessee has prayed for withdrawal of the appeal. We allow assessee to withdraw the appeal.

5. In the result, the appeal of the assessee (**in ITA No. 95/RJT/2020 for AY.2003-04**) is dismissed as withdrawn.

Order pronounced in the open court on 13 / 02 /2025.

**Sd/-
(DINESH MOHAN SINHA)
JUDICIAL MEMBER**

Rajkot

दिनांक/ Date: 13 / 02 /2025

**Sd/-
(Dr. A.L. SAINI)
ACCOUNTANT MEMBER**

Copy of the Order forwarded to

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr. CIT
5. DR/AR, ITAT, Rajkot
6. Guard File

By Order

Assistant Registrar/Sr. PS/PS
ITAT, Rajkot